

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.205/MP/2022

Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to the Rajasthan Discoms through the Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Limited (RVUNL) referred to as the Procurers' PPA dated 1.11.2013.

Petitioner : Maruti Clean Coal and Power Limited (MCCPL)

Respondents : PTC India Limited (PTCIL) and Ors.

Date of Hearing : **13.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Matrugupta Mishra, Advocate, MCCPL
Shri Nipun Dave, Advocate, MCCPL
Ms. Akanksha Ingole, Advocate, MCCPL
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Shri Anand Ganesan, Advocate, Rajasthan Discoms
Shri Amal Nair, Advocate, Rajasthan Discoms
Ms. Shivani Verma, Advocate, Rajasthan Discoms

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for a detailed hearing. However, learned counsel for both sides briefly elaborated on the issues involved in the matter and the extent to which it is covered by the order passed by the Commission dated 30.12.2023 in Petition No. 26/MP/2023 in the matter of DB Power Ltd. v. PTCIL and Ors.

2. The matter will be listed for hearing on **18.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)